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BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH KOLKATA  
(Under Section 18(1) read with Section 14, 15 and 17  
of the National Green Tribunal Act, 2010)  
Original Application No. 226 of 2024/EZ.

In the matter of:

MD. ALAUDDIN GAZI & ORS.

.....Applicants.

-Vs-

THE STATE OF WEST BENGAL & ORS.

.....Respondents.

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Advocate on Record:-

Sadik Ali Dhali  
C/o - Md. Abdul Alim  
High court, Calcutta  
Ph - 9733999306

Dipankar Thakur  
Rajshahi, Kolkata (Adv)  
9434214268  
dipank1989thakur@gmail.com  
Enrolment No - F/1809/2023

## SYNOPSIS

That your applicants started Brick Fields in the year 1983, after obtaining query permit and on payment of royalty and cess year to year to the State Government and after obtaining trade license and firing license from the concerned Panchayat Authorities. under Mouza-Bhowanipur J.L. No. 20, with the name and style 'GAZI BRICK FIELD', Then, applicants in the year 2016 could not obtain NOC from the WBPCB but during that time, under an order of the Tribunal in O.A. No. 131 of 2015/EZ applicants run the Brick Field on payment of penalty. Thereafter in the year 2022 your applicants could not receive the NOC from the WBPCB and to avoid litigation your applicants stop the production of the Brick Field for the session 2022 to 2023. Taking the advantage of closure of the Brick Field, Private respondents forcibly entered in to the Brick Field on 16.11.2023 and started operation of the Brick Field unauthorizedly and with the name and style INDIA BRICK FIELD in land of 'GAZI BRICK FIELD' at Mouza- Bhowanipur, J.L. No.- 20, P.S. – Hasnabad Dist- North 24 Parganas over your applicants Brick Field land and business and running the same without any legal authority and valid query permit and NOC from the WBPCB. Your applicants have taken some photographs on 11.03.2024 which clearly evident that the said Brick Field is still in operation unauthorizedly causing damage to the environment and pollution in the locality. Then on 19.03.2024 your applicants filed a representation before the A.DM. & D.L. & L.R.O. North 24 Parganas, Barasat to stop the operation of unauthorized Brick Field run by the private respondents herein. There after due to non-consideration of the said representation dated 19.03.2024 by the concerned authority applicant's Learned Advocate sent a Demand Justice Notice before the Respondent authorities to stop such unauthorized Brick Field with the name and style INDIA BRICK FIELD but till date no action has been taken from the concerned authority for closure of the unauthorized Brick Field though such notices have been served and/or delivered to the concerned Authorities. Against such in action applicants moved before this Tribunal to stop such unauthorized Brick Field and to protect the pollution in the area.

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## LIST OF DATES

Date	Events
Year 1983	Applicants started Brick Fields in the year 1983, after obtaining query permit and on payment of royalty and cess year to year to the State Government and after obtaining trade license and firing license from the concerned Panchayat Authorities,
19.04.2016	Applicants in the year 2016 could not obtain NOC from the WBPCB. Ultimately under an order of the Tribunal in O.A. No. 131 of 2015/EZ applicants run the Brick Field on payment of penalty.
Year 2022 to 2023	That thereafter in the year 2022 your applicants could not receive the NOC from the WBPCB and to avoid litigation your applicants stop the production of the Brick Field for the session 2022 to 2023.
16.11.2023	private respondents, taking the advantage of closure of the Brick Field, forcibly entered in to the Brick Field on 16.11.2023 and started operation of the Brick Field unauthorizably and with the name and style INDIA BRICK FIELD in land of 'GAZI BRICK FIELD' at Mouza-Bhowanipur, J.L. No.-20, P.S. – Hasnabad Dist- North 24 Parganas over your applicants Brick Field land and business and running the same without any legal authority and valid query permit and NOC from the WBPCB.
11.03.2024	Your applicants have taken some photographs on 11.03.2024 which clearly evident that the said Brick Field is still in operation unauthorizably causing damage to the environment and pollution in the locality.
19.03.2024	That on 19.03.2024 your applicants filed a representation before the A.D.M. & D.L. & L.R.O. North 24 Parganas, Barasat to stop the operation of unauthorized Brick Field run by the private respondents herein.
07.09.2024	There due to non-consideration of the said representation dated 19.03.2024 by the concerned authority applicant's Learned Advocate sent a Demand Justice Notice before the Respondent authorities to stop such unauthorized Brick Field with the name and style INDIA BRICK FIELD but till date no action has been taken though such notices have been served and/or delivered.

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BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH KOLKATA  
(Under Section 18(1) read with Section 14, 15 and 17  
of the National Green Tribunal Act, 2010)  
Original Application No. of 2024/EZ.

**MEMO OF PARTIES**

1. Md. Alauddin Gazi  
S/O-Md. Akbar Ali Gazi
2. Md. Akbar Ali Gazi,  
S/O- Late Hazi Rahim Box Gazi,
3. Abdar Gazi
4. Jahangir Gazi  
Both S/O-Late Amchaddin Gazi
5. Md. Abdul Haque Gazi  
S/O-Late Abdar Rahaman Gazi  
all residing at  
Vill-Pifa Raghampur  
P.O.-Pifa,  
P.S- Hasnabad,  
Dist- North 24 Pargans.  
Pin-743422  
Carried on business in the name  
and style GAZI BRICK FIELD'  
at Mouza- Bhowanipur,  
J.L. No.-20, P.S. – Hasnabad  
Dist- North 24 Parganas.

.....Applicants.

-Versus-

1. The State of West Bengal, represented  
by the Additional Chief Secretary L & LR Dept.  
Govt of West Bengal, Nabanna, 6<sup>th</sup> Floor, 325,  
Sarat Chatterjee Road, Mandirtala, Shibpur  
Howrah - 711102.  
Email – seclr@wb.gov.in
2. West Bengal Industry Commerce and  
Enterprises Department, Represented by the  
Principal Secretary, 4 Camac Street, Kankaria  
Estates, Park Street Area, Kolkata – 700016  
Email – secci@wb.gov.in

(5)

3. The West Bengal Pollution Control Board,  
Service upon the Chairman, Paribesh Bhawan,  
10A, Block-LA, Sector-III, Salt Lake, Kolkata-  
700106  
Email – [chrnmn.wbpcb-wb@bangla.gov.in](mailto:chrnmn.wbpcb-wb@bangla.gov.in)
  
4. The Principal Secretary, Irrigation and  
Waterways Department, Government of West  
Bengal, Jalsampad Bhawan, 1<sup>st</sup> Floor,  
Bidhannagar, Salt Lake, Kolkata-700091  
Email – [prsecy@gmail.com](mailto:prsecy@gmail.com)
  
5. District Magistrate Barasat,  
North 24 Parganas.  
Kalgola, Banamalipur, P.O. & P.S. Barasat  
Pin-700124  
Email – [dm-bar-wb@nic.in](mailto:dm-bar-wb@nic.in)
  
6. Superintendent of Police  
North 24 Parganas. Barasat,  
P.O. & P.S. Barasat, Pin-700124  
Email – [spnorth24parganas@gmail.com](mailto:spnorth24parganas@gmail.com)
  
7. Additional District Magistrate and  
District Land and Land Reforms Officer  
North 24 Parganas. Barasat,  
P.O. & P.S. Barasat, Pin-700124  
Email – [subrata.sk34@gmail.com](mailto:subrata.sk34@gmail.com)
  
8. Sub Divisional Officer, Basirhat  
P.O. & P.S.-Basirhat  
Dist-North 24 Parganas, Pin-743411  
Email – [sdobasirhat@gmail.com](mailto:sdobasirhat@gmail.com)
  
9. Sub Divisional Land and Land Reforms  
Officer, Basirhat  
P.O. & P.S.-Basirhat  
Dist-North 24 Parganas, Pin-743411  
Email – [lanorth09@gmail.com](mailto:lanorth09@gmail.com)

(6)

**10. Block Land and Land Reforms officer,**  
Hasnabad, North 24 Parganas.  
P.O. & P.S. Hasnabad, Pin-743426  
Email - *bdohasnabad2@gmail.com*

**11. Officer-in-Charge, Police Station-**  
Hasnabad, North 24 Parganas.  
P.O. & P.S. Hasnabad, Pin-743426  
Email - *hasnabadps@gmail.com*

**12. Executive Engineer, Irrigation**  
  
Department, Government of West  
Bengal, Basirhat Badartala,  
P.O. Badartala, P.S.-Basirhat  
Dist-North 24 Parganas, Pin-743413  
Email - *ee-basir1dvn@wbjwd.gov.in*

**13. Jamsed Mondal**  
S/O-Late Jamat Ali Mondal

**14. Hasan Mondal**  
S/O- Jamsed Mondal  
Both of Vill-Banipur  
P.O.-Chimta Kachari  
P.S.-Hasnabad  
District North 24 Parganas  
Pin-743456

Private respondent No. 13 to 14 are Carrying on  
unauthorised Brick Field in the name  
and style INDIA BRICK FIELD on the land of  
'GAZI BRICK FIELD'  
at Mouza- Bhowanipur,  
J.L. No.-20,  
P.O. Chimta Kanchari, P.S. – Hasnabad  
Dist- North 24 Parganas.  
Pin-743456

.....Respondents.

(7)

### **3. Particulars against which the application is made:**

The application is made against the inaction on the part of the concerned authority to stop the operation of an unauthorized Brick Field namely INDIA BRICK FIELD at Mouza-Bhowanipur, J.L. No. 20, P.S.-Hasnabad, Dist-North 24 Parganas, and non-consideration of the representation dated 19.03.2024 by the A.DM. & D.L. & L.R.O. North 24 Parganas, Barasat and Demand Justice notice dated 7.09.2024.

### **4. Jurisdiction of the Tribunal:**

The applicants declare that the subject plot of land /subject matter of the order, against which your applicants want to redress, is within the Jurisdiction of the Tribunal.

### **5. Facts of the case:**

- 1) Your applicants are the citizen of India. All the applicants have the common cause of action in the present application. If separate application has filed same question of law and fact could have arisen. To avoid multiplicity of proceeding, the applicants have joined in one application and living at the address as mentioned in the cause title of the application.
- 2) That your applicants state that they started Brick Fields in the year 1983, by obtaining lease from the local raiyats and purchased some of the land in the name of it's partners Md. Akbar Ali Gazi and others. Thereafter your applicants run the Brick Field in the name and style Gazi Brick Field, represented by its Partners Md. Akbar Ali Gazi and others after obtaining query permit and on payment of royalty and cess year to year to the State Government and after obtaining trade license from the concerned Panchayat Authorities. Thus your applicants are the owners of the land being plot Nos. 633, 637, 639, 640, 642, 645, 646, 648, 640/691, 652/852, 652/853, and 639/833, under Mouza-Bhowanipur J.L. No. 20, by purchase from the original raiyat by virtue of registered deed No. 1545 for the year 2001, 3991 for the year 1992, 5117 for the year 1992, 293 for the year 1991, 692 for the year 2001, 701 for the year 1997, which is within the area of Gazi Brick Field.
- 3) That in the year 2016 your applicants did not obtain NOC from the WBPCB though your applicants have applied for the same. There after your applicants moved before the Hon'ble National Green Tribunal Eastern Zone Bench

Kolkata and in O.A. No. 131 of 2015/EZ Hon'ble members of the Tribunal passed order on 19.04.2016 accepting their proposal to pay the penalty/compensation amount of Rs. 1.5 Lakh and allowed to deposit the same with the WBPCB or it's regional office in charge of North 24 Parganas District and upon the deposit of the compensation amount, the PCB will consider the application for grant of consent to operate in accordance with rules. Then your applicants run the Brick Field on payment of penalty.

Xerox copy of the said Order and receipt of payment of Royalty and Cess including GST are annexed hereto and marked with the Letter "A".

- 4) That thereafter on expiry of the earlier lease your applicants further renewed the lease agreement with the raiyats of Gazi Brick Field for a term of 10 years more by executing registered deed No. 5891/2017, 5963/2017 and 6072/2017 and continued production of Bricks and run the business.

Your applicants crave leave to produce the said registered lease deeds at the time of hearing.

- 5) That thereafter in the year 2022 your applicants could not receive the NOC from the WBPCB and to avoid litigation your applicants stop the production of the Brick Field for the session 2022 to 2023. But taking the advantage of closure of the Brick Field, local politically motivated persons namely 1. Jamsed Mondal, S/O Late Jamat Ali Mondal, 2. Hasan Mondal, S/O Jamsed Mondal, both residing at Vill Bhowanipur P.O. Chimta Kanchari, P.S. Hasnabad, District- North 24 Pargans. Pin-743456 forcibly entered in to the Brick Field on 16.11.2023 and started operation of the Brick Field unauthorizedly and with the name and style INDIA BRICK FIELD in land of 'GAZI BRICK FIELD' at Mouza- Bhowanipur, J.L. No.-20, P.S. – Hasnabad Dist- North 24 Parganas over your applicants Brick Field land and business and running the same without any legal authority and valid query permit and NOC from the WBPCB and thus violated the order of the State Government, Pollution Control Board and other Statutory Authorities in the matter and are constantly damaging the land of your applicants and so also the river bandh forcibly and causing degradation of the environment of the locality.

- 6) That in terms of the order passed in O.A. No. 41 of 2014/EZ-National Green Tribunal, Eastern Zone Bench, Kolkata on 8.04.2015 all unauthorized Brick Field should be stopped. But the said unauthorized India Brick Field were continuing their illegal activities by operating the Brick Field and by committing the same offence. Then your applicants met with the local B.L. & L.R.O Hasnabad and local Hasnabad Police Station to stop the operation of the said unauthorized Brick Field namely India Brick Field (earlier name 'GAZI BRICK FIELD')
- 7) That your applicants on several occasion brought the matter of running of unauthorized Brick Field, before the B.L. & L.R.O. Hasnabad but the said B.L. & L.R.O. did not take any legal steps to stop such unauthorized Brick Field.
- 8) That the said unauthorized Brick Field owners are men of the locality and very much powerful and moneyed man in the area and equipped with men and muscle and are constantly damaging the Brick Field land of your applicants forcibly and here in the instant matter the opposite party forcibly and unauthorisedly running an illegal Brick Field without conversion of the land, without any consent from the Pollution Control Board and any other statutory Authorities. But against the said illegal activities, neither the B.L. & L.R.O. Hasnabad nor the local Police or other competent Authority take any action to stop such illegal Brick Field. Your applicants have taken some photographs on 11.03.2024 which clearly evident that the said Brick Field is still in operation unauthorizedly causing damage to the environment and pollution in the locality.

A Xerox copy of the said color photograph of unauthorized Brick Field business area and Brick is annexed hereto and marked with the Letter "B".

- 9) That unless the illegal activities of the said unauthorized Brick Field is stopped by directing the local B.L. & L.R.O. Hasnabad and the local Police Authority or any other competent Authority, the land of your applicants be damaged badly at the instance of the unauthorized Brick Field owners forcibly and local people may be in danger causing degradation of the environment of the locality and damage of river bandh.

- 10) That your applicants are the peaceful citizens of India and now to protect their landed property and the environment of the area damaged by the unauthorized Brick Field owners who are dangerous and desperate in nature and empowered with men and muscle it is deemed to necessary to stop the illegal Brick Field, immediately, otherwise your applicants and environment of the area will be badly damaged and this will suffer irreparable loss and injury.
- 11) That your applicants are now under a threat to evict from their agricultural land by the private respondents herein , the owners of unauthorized Brick Field namely INDIA BRICK FIELD who are running their Brick Field by extracting earth from the river bed of Ichhamati, without any query permit, conversion of land, Consent to operate from Pollution Control Board, N.O.C. from Irrigation and Waterways Department, Fire License from the Panchayat Samity and unless their illegal Brick Field, is stopped immediately, your applicants property will be damaged day by day and your applicants will suffer irreparable loss and injury.
- 12) That on 07.09.2024 your applicants filed a representation to the A.D.M. & D.L. & L.R.O. North 24 Parganas, Barasat and after non-consideration of the said representation by the concerned authority your applicants appointed an Advocate and your applicant's Larned Advocate issued a Demand Justice Notice praying for stop of the operation of an unauthorized Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) within 48 hours to the A.D.M. & D.L. & L.R.O. North 24 Parganas, Barasat and B.L.&L.R.O. Hasnabad and others but here again the said authority did not take any action to stop the operation of the unauthorised Brick Field and that's why said unauthorized Brick Field owners are very much encouraged and constantly threatening your applicants to damage the agricultural land of your applicants causing degradation of the environment of the locality at large without obtaining Consent to operate from the PCB and run the Brick Field unauthorisedly and without caring the law of the country and damaging the environment and as such your applicants are very much afraid of such threatening.

A Xerox copy of the said Demand Justice Notice with representation is annexed hereto and marked with the Letter "C" to this application.

13) That by an order No. 2739 (18)-L-Ref. dated, Calcutta that 29 September 2000 and subsequent corrigendum No.  $\frac{935(18)-M \& M}{LR/All/M\&M 13/99}$  dated 2<sup>nd</sup> February 2001 State Government allowed to regularize the unauthorized Brick Field started on or before 1.09.2000. So, any unauthorized Brick Field not yet regularized as per said Government order or started after 1.09.2000 be stopped immediately. But herein the instant matter the said INDIA BRICK FIELD (earlier name Gazi Brick Field) started in the year 2023 and operating their Brick Field without any legal entity causing degradation of the environment of the surrounding locality. So, the same ought to be stopped immediately.

Xerox Copy of the said order is annexed hereto and marked with the Letter "D" to this application.

14) Being aggrieved by and dissatisfied with the above facts and circumstances, your applicants beg to move this Hon'ble Green Tribunal with the following amongst others:-

G R O U N D S

- I. For that unauthorized Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) at Bhowanipur, P.S.-Hasnabad, District-North 24 Parganas. Should be stopped as it violates the provision of The Environment (Protection) Act, 1986), Section 4C, of W.B.L.R. Act, 1955, West Bengal Minor Minerals Rules, 2002, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006;
- II. For that since judgement and order passed by the Hon'ble Green Bench, Eastern Zone Bench, Kolkata in O.A. No. 41/2014/EZ in the matter of Joydeep Mukherjee vs. Pollution Control Board, West Bengal and Others, ought to be complied by the State Respondents.
- III. For that the order pertaining to regularization of unauthorized Brick Field dated 29.09.2000 and 2.02.2001 be strictly followed by the respondent authorities.
- IV. For that the purported negligence of the said respondent's authority to stop and/ or close the said unauthorized Brick Field is highly illegal.

- V. For that the concerned State Respondents authorities are Public Officer and discharging public duties and bound to act fairly and in accordance with law, but in the instant case they failed to do so and caused damage of the property of the applicants and also causing degradation of environment of the locality.
- VI. For that the INDIA BRICK FIELD (earlier name Gazi Brick Field) at Bhowanipur, without paid compensation for operating the unauthorized Brick Field, under an order of this Tribunal but they have committed the same offence as they are running the Brick Field without obtaining consent to operate from the WBPCB for the current session.
- VII. For that the unauthorized Brick Field owners are very much encouraged to run the unauthorized Brick Field without caring the law of the country as they have money and muscle power and not intended to pay compensation amount for committing offence year to year and thus the law of the country is neglected and citizens are suffering for the same.
- VIII. For that the non-payment of penalty for year to year for committing the same offence will frustrate the law of the country causing indiscipline in the society.
- IX. For that the concerned State Respondents authorities without considering the Demand Justice Notice dated 7.09.2024 for the representation dated 18.03.2024 by the A.DM. & D.L. & L.R.O. North 24 Parganas, Barasat and without taking any action against the illegal Brick Field owners caused degradation of environment of the locality.
- X. For that the said concerned authority violated the Article 14, 15 & 17 of the Constitution of India.
- XI. For that in any event the purported negligence of the said concerned Authority to close the said unauthorised Brick Fields is arbitrary, malafide and also bad in law.
- XII. For that unauthorised Brick Fields owners have no right to damage the land of your applicant's causing degradation of environment of the locality and the State Government has the obligatory duty to protect the peaceful citizens of India from the illegal activities of the unauthorised Brick Fields owners.

15) That the application is made bonafide for the interest of justice.

- 16) That unless the concerned authorities are directed to take all legal steps to close the operation of the said unauthorised Brick Field namely INDIA BRICK FIELD (earlier Gazi Brick Field) at Bhowanipur, P.S.-Hasnabad, District-North 24 Parganas and direct the said private respondent authorities not to damage the land of your applicants at the instance of the private respondent Nos. 13 to 14 herein, your applicants will suffer irreparable loss and injury.

**6. Limitation:**

The applicants further declare that the application is within the limitation prescribed under the National Green Tribunal Act, 2010. As it falls under continuous cause of action.

**7. Prayer:**

In the above facts and circumstances your applicants most humbly pray before your Lordships for the following Orders:-

- a) An order directing the A.D.M. & D.L. & L.R.O. North 24 Parganas and B.L. & L.R.O. Hasnabad and other authorities concerned to stop the operation of the unauthorised Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) at Mouza Bhowanipur, P.S. Hasnaba, District - North 24 Parganas immediately.
- b) An order directing the private respondent Nos. 13 to 14 for causing damage to the agricultural land of the applicants and causing degradation of the environment of the surrounding locality and order restoration of the said land.

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- c) An order granting such further order or orders or further relief / reliefs as to Your Lordships may deem fit and proper.

**Interim Prayer**

- a) An Interim order restraining the private respondents Nos. 13 to 14 from running the unauthorized Brick Field causing damage of the land of the applicants and causing degradation of the environment of the area. Imposition of environmental compensation upon pending disposal of the OA.

*Alauddin Syari*

Signature of the Applicant No.1

(15)

VERIFICATIONBefore the Notary  
Govt. of West Bengal  
Paschim Bardhaman District  
Durgapur

I, Md. Alauddin Gazi, S/O-Md. Akbar Ali Gazi aged about 42 years, by faith Islam, by Nationality Indian, by Occupation- Business, resident of Vill-Pifa Raghampur, P.O.-Pifa, P.S.-Hasnabad, District- North 24 Pargans. Pin-743422, do hereby solemnly affirm and verify the application for self and for other applicants duly authorised by them, declare that I am the Applicant No.1 of the instant application and as such I am well acquainted with the facts of the instant application and I have not suppressed any material fact and I verify that the statements contained in paragraphs (1) to (14) are true to the best of my knowledge and belief and those contained in paragraphs (1) to (7) are my respectful submissions to this Hon'ble Tribunal and I sign this verification at my Learned Advocate's Chamber, in Kolkata, in this the 07<sup>th</sup> day of Oct, 2024.

Alauddin Gazi

Prepared in my office.

Signature of the applicant No. 1

Applicant No. 1 is known to me  
and identified by me.

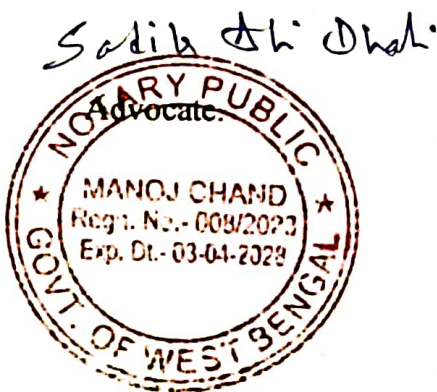
Sadik Ali Dhali

Advocate.

Sadik Ali Dhali

Advocate.

Certified that the applicant No. 1  
is a competent and fully authorised and  
to swear this verification on behalf  
of the other applicants.

Solemnly Affirmed before me by  
Sri/Smt. Md. Alauddin Gaziwho is identified by  
ID by Sadik Ali DhaliThis 07<sup>th</sup> day of Oct, 2024

Manoj Chand  
MANOJ CHAND NOTARY  
Regn. No.- 008/2023, GOVT. OF WEST  
BENGAL, DURGAPUR.

07 OCT 2024

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Annexure - A

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

O.A. No. 131/2015/EZ

MD. ALAUDDIN GAZI & ORS

VS

STATE OF WEST BENGAL & ORS

CORAM:

Hon'ble Mr. Justice S.P.Wangdi, Judicial Member  
Hon'ble Prof. (Dr.) P. C. Mishra, Expert Member

PRESENT:

Applicants : Md. Abdul Alam, advocate  
Mr. Imran Hossain, Advocate  
Respondent No. 1 & 2 : Mr. Bikas Kargupta, Advocate  
Respondent No. 3 : Mr. Dipanjan Ghosh, Advocate  
Respondents 12 to 16 : Md. Mojnu Sk. Advocate

Orders of the Tribunal

Date & Remarks

Item No. 13  
19<sup>th</sup> April, 2016.

Mr. Bikas Kargupta, Id. Govt. counsel, appears on behalf of Mr. Sudip Kr. Dutta, Id. adv. for respondents 1 and 2 and seeks for leave of us to take on record the supplementary affidavit/action taken report, in terms of our earlier order.

The same is accepted and be kept on record.

Md. Md. Mojnu Sk., Id. advocate, appears on behalf of respondents 12 to 16 and prays that he be permitted to file affidavit on behalf of them. It is stated that the said respondents are agreeable to pay the penalty/compensation amount of Rs. 1.5 lakh, as the brick kiln run by them, falls in category-D.

The prayer is accepted and allowed. The respondents 12 to 16 are allowed to deposit the compensation amount of Rs. 1.5 lakh with the WBPCB or its regional office in-charge of North 24 Paraganas district, within three weeks as prayed for by the Id. advocate. Upon deposit of the compensation amount, the PCB will consider the application for grant of consent to operate in accordance with rules, within four weeks thereafter.

Mr. Dipanjan Ghosh, Id. adv. for the PCB, who is present before

us, shall ensure that this order is communicated to the regional office.

Let status report be filed by the respondents within six weeks in the Registry.

The OAs stands disposed of accordingly.

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Justice S.P.Wangdi, JM

.....

Prof. (Dr.) P. C. Mishra, EM

Govt. of West Bengal  
Land & Land Reforms  
e-Challan Form

18

GRN: 19-201819-038121618-2

Payment Mode : Counter Payment

GRN Date: 26/03/2019 13:02:57

Bank : State Bank of India

**DEPOSITOR'S DETAILS**

Name : GAZI BRICK FIELD PROP Id No. : N.A.  
Contact No. ALAUDDIN GAZI AND OTHERS (Manifestation No.)  
E-mail : Mobile No. +91 9733640528  
Address : VILL PO PIFA RAGHABPUR HASNABAD NORTH 24 PARGANAS  
User Type : BLLRO  
Office Address B.L & L.R.O HASNABAD,NORTH 24 PARGANAS

From Date : 26/03/2019 To Date : 30/03/2019

Office Code 159814

Office Name HASNABAD

Remarks : PAYMENT FOR APP FEE ,ROYALTY & CESS FOR 2018-2019 FOR 201500 cft

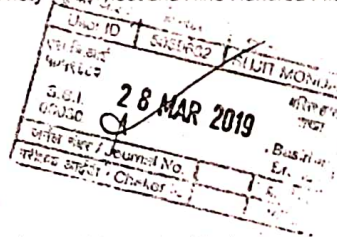
**PAYMENT DETAILS**

Sl. No.	Identification No.	Head of A/C Description	Head of A/C	Amount[ ₹ ]
1	N.A.	Deposition of Land Revenue-Public Work Cess	0029-00-103-001-08	6045
2	N.A.	Deposition of Land Revenue-Road Cess	0029-00-103-002-08	6045
3	N.A.	Deposition of Land Revenue-Rural Employment Cess	0029-00-103-004-08	6045
4	N.A.	Deposition of Land Revenue-Rural Education Cess	0029-00-103-010-08	12090
5	N.A.	Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	165230
6	N.A.	Other Receipts - Other receipts	0029-00-800-027-27	500

Total Amount

195955

In Words : Rupees One Lakh Ninety Five Thousand Nine Hundred Fifty Five only



Note: Produce this challan to any branch State Bank of India. Please ensure, to make your payment within 02/04/2019 (banking hours). This challan form shall be invalid after 02/04/2019

ATTESTED BY ME  
SADIK ALI DHALI  
(Advocate)

Govt. of West Bengal  
Land & Land Reforms  
e-Challan Form

19

GRN: 19-201819-035416230-2

Payment Mode : Counter Payment

GRN Date: 18/02/2019 14:26:06

Bank : State Bank of India

DEPOSITOR'S DETAILS

Name : GAZI BRICK FIELD PROP Id No. : N.A.  
Contact No. ALAUDDIN GAZI AND OTHERS (Identification No.)  
E-mail : Mobile No. +91 9733640528  
Address : VIL PO PIFA RAGHABPUR HASNABAD NORTH 24 PGS  
User Type : BLLRO  
Office Address : HASNABAD

From Date : 18/02/2019 To Date : 26/02/2019

Office Code : 159814  
Office Name : HASNABAD

Remarks : PAYMENT FOR APP FEE, ROYALTY & CESS FOR 2018-2019 FOR 201500 cft

PAYMENT DETAILS

Sl. No.	Identification No.	Head of A/C Description	Head of A/C	Amount [ ₹ ]
1	N.A.	Deposition of Land Revenue-Public Work Cess	0029-00-103-001-08	6045
2	N.A.	Deposition of Land Revenue-Road Cess	0029-00-103-002-08	6045
3	N.A.	Deposition of Land Revenue-Rural Employment Cess	0029-00-103-004-08	6045
4	N.A.	Deposition of Land Revenue-Rural Education Cess	0029-00-103-010-08	12090
5	N.A.	Collection of Royalties from Mines and Mininerals-Royalties	0029-00-104-002-09	165230
6	N.A.	Other Receipts - Other receipts	0029-00-800-027-27	500

Total Amount 195955

In Words : Rupees One Lakh Ninety Five Thousand Nine Hundred Fifty Five only

Note: Produce this challan to any branch State Bank of India. Please ensure, to make your payment within 25/02/2019 (banking hours). This challan form shall be invalid after 25/02/2019

ATTESTED BY ME  
SADIK ALI DHALI  
(Advocate)

Govt. of West Bengal  
Land & Land Reforms  
e-Challan Form

20

GRN: 19-201718-020758808-2

Payment Mode : Counter Payment

GRN Date: 28/03/2018 12:33:48

Bank : State Bank of India

DEPOSITOR'S DETAILS

Name : GAZI BRICK FIELD PROP. Id No. : N.A.  
Contact No. ALAUDDIN GAZI AND [Identification No.]  
OTHERS Mobile No. +91 9733640528  
E-mail :  
Address : VILLPO PIFA RASHABPUR HASNABADN 24 PGS  
User Type : BLLRO  
Office Address B.L & L.R.O HASNABAD, NORTH 24 PARGANAS.  
From Date : 28/03/2018 To Date : 31/03/2018  
Office Code : 59814  
Office Name : HASNABAD  
Remarks : Payment of app. fee royalty & cess for 17-18

PAYMENT DETAILS

Sl. No.	Identification No.	Head of A/C / Description	Head of A/C	Amount (₹)
1	N.A.	Deposition of Land Revenue-Public Works Cess	0029-00-103-001-08	6000
2	N.A.	Deposition of Land Revenue-Road Cess	0029-00-103-002-08	6000
3	N.A.	Deposition of Land Revenue-Rural Employment Cess	0029-00-103-004-08	6000
4	N.A.	Deposition of Land Revenue-Rural Education Cess	0029-00-103-010-08	12000
5	N.A.	Collection of Royalties from Mines and Minerals-Royalties	0029-00-104-002-09	164300
6	N.A.	Other Receipts - Other receipts	0029-00-800-027-27	500

Total Amount

194800

In Words : Rupees One Lakh Ninety Four Thousand Eight Hundred only

Note: Produce this challan to any branch State Bank of India. Please ensure, to make your payment within 04/04/2018 (banking hours). This challan form shall be invalid after 04/04/2018

ATTESTED BY ME

SADIK ALI DHALI  
(Advocate)

**STATE BANK OF INDIA  
BARASAT  
COMPUTERISED RECEIPT**

(to be issued by collecting bank branch to depositor of direct tax for deposit of tax/ tax deducted at source in Government account against challan form no. 280)

Name of the bank collecting tax	STATE BANK OF INDIA
Full name of Deductor / Taxpayer	GAZI ALAUDDIN
TAN of Deductor/ PAN of Taxpayer	ASLPG4926C
Amount Deposited :	
1.Income Tax	20000
2.Surcharge	0
3.Education Cess	0
4.Penalty	0
5.Interest amount	0
6.Other amount	0
7.Fee under Sec 234E	0
Total Amount Deposited :(in figures)	20000
Mode of Deposit Of Tax (by cash/debit to account/by cheque bearing no.)	T
Date of encashment of cheque	27/03/2019
Income tax deducted /collected from companies (0020)/other than companies(0021)	0021
Minor Head (TDS/TCS deducted/collected by deductor OR demanded by department)	100
Nature of Payment from which tax has been deducted OR collected-(Give section code)	
Assessment Year (yyyy-yy)	2019-20
Challan Identification Number (CIN)	
BSR Code of collecting bank branch	0000024
Date of tender of cheque(dd/mm/yyyy)	27/03/2019
Challan Serial Number	00012

This is a Computer-generated Receipt, hence does not require signature

C - Cash T - Transfer G - Clearing  
Journal No. 128854302

ATTESTED BY ME

SADIK ALI DHALI  
(Advocate)

GOODS AND SERVICES TAX PAYMENT RECEIPT							
CPIN: 19041900266888		Deposit Date : 22/04/2019		Deposit Time : 12:07:46		e-Scroll : NA	
<b>Payment Particulars</b>							
CIN: CNRB19041900266888		Name of Bank: CANARA BANK			BRN: 108220419686221		
<b>Details of Taxpayer</b>							
GSTIN: 19ASLPG4926C1ZR		E-mail Id: gXXXXXX@XXXXXXom		Mobile No.: 9XXXXX1064			
Name: ALAUDDIN GAZI		Address : XXXXXXXXXX West Bengal, 743456					
<b>Details of Deposit (All Amount in Rs.)</b>							
Government	Major Head	Minor Head					
		Tax	Interest	Penalty	Fee	Others	Total
Government of India	CGST(0005)	7500	0	0	0	0	7500
	IGST(0008)	0	0	0	0	0	0
	CESS(0009)	0	0	0	0	0	0
	Sub-Total	7500	0	0	0	0	7500
West Bengal	SGST(0006)	7500	0	0	0	0	7500
<b>Total Amount</b>							<b>15000</b>
<b>Total Amount (in words)</b>							<b>Rupees Fifteen Thousand. Only</b>
<b>Mode of Payment: Internet Banking - CANARA BANK</b>							
<b>Notes:</b>							
1. Status of the transaction can be tracked under 'Track Payment Status' at GST website							
2. Payment status will be set as 'Paid' for this transaction.							
3. This is a system generated receipt.							

ATTESTED BY ME

  
 SADIK ALI DHALI  
 (Advocate)

## Goods and Services Tax

English

Dashboard &gt; Returns &gt; GSTR-4

Quarterly Return for registered person opting for composition levy

GSTIN - 19ASLPG4926C1ZR	Legal Name - ALAUDDIN GAZI	Trade Name - GAZI BRICK FIELD	Due Date - 18/04/2019
FY - 2018-19	Return Period - Jan-Mar	Status - Filed	

## Important Message

Steps to prepare your GSTR-4 return online:

1. Click on tables (Box) selected and fill in the required details.
2. Summary of added details would be available on the relevant box;
3. Click on 'Preview' button to view summary of added details in PDF format; and
4. After adding and confirming the details, follow filing process as indicated at the bottom of this page.

You may act upon the auto-populated TDS/TCS details, if any, in 'Form TDS and TCS Credit received' so that the amount of such TDS/TCS is credited to your cash ledger. To act on auto populated TDS/TCS details. Go to Services -> Returns -> TDS and TCS Credit received. TDS and TCS claim is independent of GSTR-4

## GSTR-4 - Invoice Details

\*\* Important Notice: If the records are more than 500 in any of the GSTR-4 sections. Please check here

4C. Inward supplies  
(Unregistered)

No. of Invoices : 1

Total Invoice value	Total Taxable Value
₹12,10,500.00	₹12,10,500.00

Total Tax Liability
₹0.00

## 6. Tax on Outward Supplies

No. of Invoices : 1

Total Value	Total Taxable Value
₹35,00,000.00	₹35,00,000.00

Total Tax Liability
₹35,000.00

10 & 11 - Tax, Interest,  
Late fee payable and paid

Total Liability	Paid through Cash
₹35,270.00	₹35,270.00

13 - Debit entries in cash  
ledger for tax /Interest  
payment

Integrated Tax	Central Tax
₹0.00	₹17,635.00
State/UT Tax	CESS
₹17,635.00	₹0.00

## Important Message

Steps to file your GSTR-4 return:

1. Click on "Proceed to File"; for computation of tax, interest and late fee, if any;
2. "Proceed to File" button would be disabled once liabilities are computed and reflected in Table 10 & 11 box;
3. Click on "Table 10 & 11" to pay liabilities and file the return;
4. Additional details can be added even after clicking on "Proceed to file" button, however you would be required to follow steps 1 to 3 again to file the statement;
5. Click on 'Preview' button to view summary of filed details in PDF format.

BACK

PREVIEW

PROCEED TO FILE

© 2018-19 Goods and Services Tax Network

Site Last Updated on

Designed &amp; Developed by GSTN

Site best viewed at 1024 x 768 resolution in Internet Explorer 10+, Google Chrome 49+, Firefox 45+ and Safari 6+

<https://return.gst.gov.in/returns2/auth/gstr4>

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SADIK ALI DHALI  
(Advocate)

Form No. 2 [ Rule 5 ]

## CASHIER'S RECEIPT

### HASNABAD PANCHAYAT SAMITI

Book No. ....

Sl. No. 17562

Date 06/03/2019

Received from Shri / Smt. / Ms. Alauddin Gazi Prof. of Gazi B.F.


of Vill - Par Bhowanipur (Name in full)

Rs. 11,000/- (Rupees Eleven thousand only)


by Cash / Cheque / Draft bearing No. & Date .....  
drawn on ..... Branch on account of License fee and  
dev. fee for the year of 2018-19

Countersigned

  
 Executive Officer  
 Hasnabad Panchayat Samiti

  
 Signature of Cashier  
 Name: Tapas Das

ATTESTED BY ME

  
 SADIK ALI DHALI  
 (Advocate)

**License for carrying on offensive or dangerous trade**

L. No. **89**

Date **06/03/19**

Name of Panchayat Samiti : **HASNABAD PANCHAYAT SAMITY**  
Name of District : **NORTH 24 PARGANAS**

License No. **18/HPS/BKFD/2018-19** (Year) Date **06/03/2019**  
License issued to (Name of the Proprietor/Partner/Director) **Alauddin Gazi**

**(Gazi Brick Field)**

for the period of **01-04-2018 to 31-03-2019**

Address of Licenses **Vill - Pan Bhowanipur, P.O. - Chionta Kachari, PS - Hasnabad, Dist - 24 Pgs (N)**

Description of trade or business **Brick Manufacturing & Selling**

**Boundaries of the place of trade or business**

- East -
- West -
- North -
- South -

Comprising Plot No(S). **637, 648, 646, 639, 640, 642**  
Mouza **Per Bhowanipur** J.L. No. **26**



The terms and condition printed overleaf are to be strictly observed. Grant of this license does not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation / default is noted later, the license shall be liable to be cancelled and the trade/business closed down with immediate effect.

The Panchayat Samiti acknowledges a sum of Rs ..... (in words: **Alauddin Gazi (Gazi Brick)**) only from M/S .....  
Vide Receipt No. **17562** dated **06/03/2019**

Signature of the Cashier/ Accounts Clerk **Hasnabad Panchayat Samiti.**  
Date .....

Signature of the Executive Officer/ ~~Executive Officer~~ of **Hasnabad Panchayat Samiti**  
Date .....

Licence renewed under the same terms and conditions (with change of boundaries as noted above) on receipt of requisite annual rate of fee for the year -

**Year**

- 1)
- 2)
- 3)

**Executive Officer**  
**Hasnabad Panchayat Samiti**  
Signature of the Executive Officer/ Jt. Executive Officer with date

**ATTESTED BY ME**  
**SADIK ALI DHALI**  
(Advocate)

Annexure - B (26)





**SADIK ALI DHALI** 27  
*M.A., LL.B., ADVOCATE*  
Bar Association Room No.3  
**HIGH COURT CALCUTTA**  
Res: 110, Ananda Nagar Housing,  
Kolkata-700152.  
District:-South 24 Parganas  
Mobile: 9733999306 & 7003458834  
E-mail: sadikdhali@gmail.com

Date: 07.09.2024

To

1. The Additional District Magistrate and District Land and Land Reforms Officer,  
North 24 Parganas. Barasat P.O. Barasat, P.S. Barasat, District- North 24 Parganas  
Kolkata-700124
2. The West Bengal Pollution Control Board, Paribesh Bhawan,10A, Block-LA, Sector-  
III, Salt Lake, Kolkata-700098
3. The District Magistrate, North 24 Parganas, Barasat. P.O. – Barasat, P.S. – Barasat,  
Kolkata-700124
4. The S.D.O. Basirhat. P.O. -Basirhat, P.S. Basirhat, District-North 24 Parganas, Pin-  
743411
5. The S.D.L & L.R.O, Basirhat. P.O. -Basirhat, P.S. Basirhat, District-North 24 Parganas,  
Pin-743411,
6. The B.D.O & Executive Officer, Hasnabad Panchayat Samiti. P.O.- Hasnabad,  
P.S. Hasnabad, District North 24 Parganas. Pin-743426
7. The B.L. & L.R.O., Hasnabad, P.O.- Hasnabad, P.S. Hasnabad, District North 24  
Parganas. Pin-743426
8. The Superintendent of Police, Basirhat Police District. Sangrampur. P.S.- Basirhat,  
Dist-North 24 Parganas, Pin-743422
9. The Officer-In-Charge, Hasnabad, Police Station. P.O.- Hasnabad, P.S. Hasnabad,  
District North 24 Parganas. Pin-743426

ATTESTED BY ME  
  
SADIK ALI DHALI  
(Advocate)

**Sub:** Notice for demand justice regarding closing the operation of an unauthorized Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) at Mouza-Bhowanipur, J.L. No. 20, P.S.-Hasnabad, Dist-North 24 Pargana, violating the order of the Hon`ble Members of National Green Tribunal, Eastern Zone, Kolkata passed in O.A. No. 41/2014/EZ and for taking legal steps against unauthorized extraction of earth and without any NOC from WBPCB or appropriate authority.

**Ref:** My clients Md. Alauddin Gazi, S/O-Md. Akbar Ali Gazi, Vill-Pifa Raghampur P.O.-Pifa, P.S- Hasnabad, Dist- North 24 Pargans. Pin-743422 Carrying on business in the name and style GAZI BRICK FIELD' at Mouza- Bhowanipur, J.L. No.-20, P.S. – Hasnabad Dist- North 24 Parganas and four others and their representation dated 19.03.2024 received from your end.

Dear Sir,

Under instruction and on behalf of my above referred clients I would like to inform you:-

That my clients state that they started Brick Fields in the year 1983, by obtaining lease from the local raiyats and purchased some of the land in the name of it's partners Md. Akbar Ali Gazi and others. Thereafter my clients run the Brick Field in the name and style Gazi Brick Field, represented by its Partners Md. Akbar Ali Gazi and others after obtaining query permit and on payment of royalty and cess year to year to the State Government and after obtaining trade license and firing license from the concerned Panchayat Authorities.

Page 2 of 5

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SADIK ALI DHALI  
(Advocate)

Thus my clients are the owners of the land being plot Nos. 633, 637, 639, 640, 642, 645, 646, 648, 640/691, 652/852, 652/853, and 639/833, under Mouza-Bhowanipur J.L. No. 20, by purchase from the original raiyat by virtue of registered deed No. 1545 for the year 2001, 3991 for the year 1992, 5117 for the year 1992, 293 for the year 1991, 692 for the year 2001, 701 for the year 1997, which is within the area of Gazi Brick Field.

That in the year 2016 my clients did not obtain NOC from the WBPCB though my clients have applied for the same. There after my clients moved before the Hon'ble National Green Tribunal Eastern Zone Bench Kolkata and in O.A. No. 131 of 2015/EZ Hon'ble members of the Tribunal passed order on 19.04.2016 accepting their proposal to pay the penalty/compensation amount of Rs. 1.5 Lakh and allowed to deposit the same with the WBPCB or it's regional office In charge of North 24 Parganas District and upon the deposit of the compensation amount, the PCB will consider the application for grant of consent to operate in accordance with rules. Then my clients run the Brick Field on payment of penalty.

That thereafter on expiry of the earlier lease my clients further renewed the lease agreement with the raiyats of Gazi Brick Field for a term of more 10 years by executing registered deed No. 5891/2017, 5963/2017 and 6072/2017 and continued production of Bricks and run the business.

That thereafter in the year 2022 my clients could not receive the NOC from the WBPCB and to avoid litigation my clients stop the production of the Brick Field for the session 2022 to 2023. But taking the advantage of closure of the Brick Field, local politically motivated persons namely 1. Jamsed Mondal, S/O-Late Jamat Ali Mondal, 2. Hasan Mondal, S/O Jamsed Mondal, both residing at Vill Bhowanipur P.O. Chimta Kanchari, P.S- Hasnabad, Dist- North 24 Pargans. Pin-743456 forcibly entered in to the Brick Field on 16.11.2023 and started operation of the Brick Field unauthorizedly and with the name and style INDIA BRICK FIELD in place of 'GAZI BRICK FIELD' at

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SADIK ALI DHALI  
(Advocate)

Mouza- Bhowanipur, J.L. No.-20, P.S. – Hasnabad Dist- North 24 Parganas over my clients Brick Field land and business and running the same without any legal authority and valid query permit and NOC from the WBPCB and thus violated the order of the State Government, Pollution Control Board and other Statutory Authorities in the matter and are constantly damaging the land of my clients and so also the river bandh forcibly and causing degradation of the environment of the locality.

That in terms of the order passed in O.A. No. 41 of 2014/EZ-National Green Tribunal, Eastern Zone Bench, Kolkata on 8.04.2015 all unauthorised Brick Field should be stopped. But the said unauthorised India Brick Field were continuing their illegal activities by operating the Brick Field and by committing the same offence. Then my clients met with the local B.L. & L.R.O Hasnabad and local Hasnabad Police Station to stop the operation of the said unauthorised Brick Field namely India Brick Field (earlier called the name as 'GAZI BRICK FIELD').

That my clients on several occasion brought the matter of running of unauthorised Brick Field, before the B.L. & L.R.O. Hasnabad but the said B.L. & L.R.O. did not take any legal steps to stop such unauthorised Brick Field.

That the said unauthorised Brick Field owners are men of the locality and very much powerful and moneyed man in the area and equipped with men and muscle and are constantly damaging the Brick Field land of my clients forcibly and here in the instant matter the opposite party forcibly and unauthorisedly running an illegal Brick Field without conversion of the land, consent from the Pollution Control Board and any other statutory Authorities. But against the said illegal activities, neither the B.L. & L.R.O. Hasnabad nor the local Police or other Authority take any action to stop such illegal Brick Field. my clients have taken some photographs on 11.03.2024 which clearly evident that

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SADIK ALI DHALI  
(Advocate)

the said Brick Field is still in operation unauthorizedly and which is send the same to the earlier allegation letter dated 18.03.2024 received on 19.03.2024

Photocopy of the said allegation letter dated 18.03.2024 received on 19.03.2024 and postal receipts are annexed hereto and marked as letter "A" to this notice.

That unless the illegal activities of the said unauthorised Brick Field is stopped by directing the local B.L. & L.R.O. Hasnabad and the local Police Authority, the land of my clients be damaged badly at the instance of the unauthorised Brick Field owners forcibly and the life and property of my clients may be in danger causing degradation of the environment of the locality.

That my clients are the peaceful citizens of India and now under a threat to protect their landed property by the unauthorised Brick Field owners who are dangerous and desperate in nature and empowered with men and muscle and unless their illegal Brick Field, is stopped immediately, my clients will suffer irreparable loss and injury.

Under these circumstances we have demand justice from the concerned Authority, for taking effective legal steps to stop the operation of the unauthorised Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) at Mouza-Bhowanipur, P.S. Hasnabad, and to stop illegal activities immediately, within 48 hours from receiving of this notice; otherwise, we have no other alternative but to take necessary legal steps in the matter.

Thanking You.

Yours faithfully,



**SADIK ALI DHALI**  
Advocate  
High Court, Calcutta

Sign In Register

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▼ FA ॐ हिन्दी ॐ Q



भारतीय डाक  
साथ सेवा-साथ सेवा



India Post  
Dak Sevakon Seva

You are here Home >> Track Consignment

Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

EW121752825IN

EW121752825IN IVR:6987121752825  
 SP MUKUNDAPUR SO <700099>  
 Counter No:2,07/09/2024,12:11  
 To:THE A.D.M & D,BARASAT  
 PIN:700124, Barasat HO  
 From:SADIK ALI D,HIGH COURT CALCU  
 Wt:100gms  
 Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)  
 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>



Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	700124	29.50	Inland Speed Post	Barasat HO	09/09/2024 16:56:10

Event Details For : EW121752825IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	16:56:10	Barasat HO	Item Delivered(Addressee)
09/09/2024	10:17:14	Barasat HO	Out for Delivery
09/09/2024	08:12:18	Barasat HO	Item Received
09/09/2024	01:57:10	KOL AP TMO	Item Received
08/09/2024	03:41:52	Kolkata NSH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOL AP TMO	Item Dispatched
07/09/2024	21:04:38	KOL AP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/09/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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SADIK ALI DHALI  
 (Advocate)

भारतीय डाक  
एक सेवा-एक देश



India Post  
Dak Seva Ek Desh



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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

**EW121752578IN**

EW121752578IN IVR:6987121752578  
 SP MUKUNDAPUR SO (700099)  
 Counter No:2,07/09/2024,12:11  
 To:WEST BENGAL P,SALT LAKE  
 PIN:700091, Sech Bhawan SO  
 From:SADIK ALI D,HIGH COURT CALCU  
 Wt:100gms  
 Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666868) (Wear Masks, Stay Safe)



Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	700091	29.50	Inland Speed Post	Sech Bhawan SO	09/09/2024 18:30:22

### Event Details For : EW121752578IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	18:30:22	Panchpota SO	Item Delivered(Addressee)
09/09/2024	11:59:25	Panchpota SO	Out for Delivery
09/09/2024	10:56:57	Panchpota SO	Item Received
08/09/2024	03:41:44	Kolkata NSH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOLAP TMO	Item Dispatched
07/09/2024	21:04:38	KOLAP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/09/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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ATTESTED BY ME  
  
 SADIK ALI DHALI  
 (Advocate)

Sign In Register

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भारतीय डाक  
डाक सेवा - डाक सेवा



India Post  
Dak Seva Jan Seva



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## Track Consignment

Quick help

\* Indicates a required field.

\* Consignment Number

EW121752581IN

EW121752581IN IVR:6987121752581  
SP MUKUNDAPUR SO (700099)  
Counter No:2,07/09/2024,12:11  
To:THE DISTRICT ,BARASAT  
PIN:700124, Barasat HO  
From:SADIK ALI D.,HIGH COURT CALCU  
Wt:105gms  
Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666868> <Wear Masks, Stay Safe>



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	700124	29.50	Inland Speed Post	Barasat HO	09/09/2024 16:56:10

Event Details For : EW121752581IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	16:56:10	Barasat HO	Item Delivered(Addressee)
09/09/2024	10:39:33	Barasat HO	Out for Delivery
09/09/2024	08:12:18	Barasat HO	Item Received
09/09/2024	01:57:10	KOL AP TMO	Item Received
08/09/2024	03:41:52	Kolkata NSH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOL AP TMO	Item Dispatched
07/09/2024	21:04:38	KOL AP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/09/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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(Advocate)

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EW121752839IN

EW121752839IN IVR:6987121752839  
 SP MUKUNDAPUR SO <700099>  
 Counter No:2,07/09/2024,12:11  
 To:THE S.D.D BASIRHAT,BASIRHAT  
 PIN:743411, Basirhat HO  
 From:SADIK ALI D,HIGH COURT CALCU  
 Wt:105gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	743411	41.30	Inland Speed Post	Basirhat HO	09/09/2024 17:22:55

## Event Details For : EW121752839IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	17:22:55	Basirhat HO	Item Delivered(Addressee)
09/09/2024	11:05:43	Basirhat HO	Out for Delivery
09/09/2024	09:26:50	Basirhat HO	Item Received
08/09/2024	21:46:32	Sealdah RMS TMO	Item Dispatched
08/09/2024	21:37:47	Sealdah RMS TMO	Item Received
08/09/2024	19:08:43	SMO SEALDAH RMS TMO	Item Dispatched
08/09/2024	19:07:18	SMO SEALDAH RMS TMO	Item Received
08/09/2024	18:56:37	Sealdah ICH	Item Dispatched
08/09/2024	17:53:31	Sealdah ICH	Item Bagged
08/09/2024	15:37:15	Sealdah ICH	Item Received
08/09/2024	14:40:22	SMO SEALDAH RMS TMO	Item Dispatched
08/09/2024	14:22:42	SMO SEALDAH RMS TMO	Item Received
08/09/2024	03:41:11	Kolkata NSH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOLAP TMO	Item Dispatched
07/09/2024	21:04:38	KOLAP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched

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EW121752710IN

EW121752710IN IVR:6987121752710  
 SP MUKUNDAPUR SO <700077>  
 Counter No:2,07/09/2024,12:11  
 To:THE S.D.L & L.R.O ,BASIRHAT  
 PIN:743411, Basirhat HO  
 From:SADIK ALI D,HIGH COURT CALDU  
 Wt:100gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 <Track on www.indiapost.gov.in>  
 <Dial 18002666868> <Wear Masks, Stay Safe>

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	743411	41.30	Inland Speed Post	Basirhat HO	09/09/2024 17:43:30

## Event Details For : EW121752710IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	17:43:30	Basirhat HO	Item Delivered(Addressee)
09/09/2024	11:55:03	Basirhat HO (Beat Number:4)	Item Delivered [To: SDL LRO BASIRHAT (Article Receipt Room) ]
09/09/2024	11:02:39	Basirhat HO	Out for Delivery
09/09/2024	09:56:28	Basirhat HO	Item Received
09/09/2024	05:00:22	Sealdah RMS TMO	Item Dispatched
09/09/2024	04:43:47	Sealdah RMS TMO	Item Received
09/09/2024	02:20:43	SMO SEALDAH RMS TMO	Item Dispatched
09/09/2024	02:17:38	SMO SEALDAH RMS TMO	Item Received
09/09/2024	02:11:06	Sealdah ICH	Item Dispatched
09/09/2024	01:00:50	Sealdah ICH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOL AP TMO	Item Dispatched
07/09/2024	21:04:38	KOL AP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/09/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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EW121752595IN

EW121752595IN IVR:6987121752595  
 SP MUKUNDAPUR SO (700099)  
 Counter No:2,07/09/2024,12:11  
 To:THE B.D.O & E,HASNABAD  
 PIN:743426, Hasnabad SO  
 From:SADIK ALI D,HIGH COURT CALCUTTA  
 Wt:105gms  
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
 (Track on www.indiapost.gov.in)  
 (Dial 18002656858) (Wear Masks, Stay Safe)

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	743426	41.30	Inland Speed Post	Hasnabad SO	09/09/2024 17:00:54

## Event Details For : EW121752595IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	17:00:54	Hasnabad SO	Item Delivered(Addressee)
09/09/2024	12:06:37	Hasnabad SO (Beat Number:3)	Item Delivered [To: BDO OFFICE (Article Receipt Room) ]
09/09/2024	10:13:31	Hasnabad SO	Out for Delivery
09/09/2024	09:48:23	Hasnabad SO	Item Received
09/09/2024	05:00:22	Sealdah RMS TMO	Item Dispatched
09/09/2024	04:43:47	Sealdah RMS TMO	Item Received
09/09/2024	02:20:43	SMO SEALDAH RMS TMO	Item Dispatched
09/09/2024	02:17:38	SMO SEALDAH RMS TMO	Item Received
09/09/2024	02:11:06	Sealdah ICH	Item Dispatched
09/09/2024	01:57:03	Sealdah ICH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOL AP TMO	Item Dispatched
07/09/2024	21:04:38	KOL AP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/09/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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EW121752842IN

EW121752842IN IVR:6987121752842  
SP MUKUNDAPUR SO (700077)  
Counter No:2,07/09/2024,12:11  
To:THE BL & LRD ,HASNABAD  
PIN:743426, Hasnabad SO  
From:SADIK ALI D,HIGH COURT CALCU  
Wt:95gms  
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002666888> <Wear Masks, Stay Safe>

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	743426	41.30	Inland Speed Post	Hasnabad SO	09/09/2024 17:00:54

Event Details For : EW121752842IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	17:00:54	Hasnabad SO	Item Delivered(Addressee)
09/09/2024	12:16:41	Hasnabad SO (Beat Number:3)	Item Delivered [To: BL&BLRO (Article Receipt Room) ]
09/09/2024	10:13:31	Hasnabad SO	Out for Delivery
09/09/2024	09:48:23	Hasnabad SO	Item Received
09/09/2024	05:00:22	Sealdah RMS TMO	Item Dispatched
09/09/2024	04:43:47	Sealdah RMS TMO	Item Received
09/09/2024	02:20:43	SMO SEALDAH RMS TMO	Item Dispatched
09/09/2024	02:17:38	SMO SEALDAH RMS TMO	Item Received
09/09/2024	02:11:06	Sealdah ICH	Item Dispatched
09/09/2024	01:57:03	Sealdah ICH	Item Bagged
07/09/2024	22:19:32	Kolkata NSH	Item Received
07/09/2024	22:04:13	KOL AP TMO	Item Dispatched
07/09/2024	21:04:38	KOL AP TMO	Item Received
07/09/2024	13:28:43	Mukundapur SO	Item Dispatched
07/08/2024	13:25:44	Mukundapur SO	Item Bagged
07/09/2024	12:11:03	Mukundapur SO	Item Booked

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EW121752604IN

EW121752604IN IVR:6987121752604  
SP MUKUNDAPUR SO (700099)  
Counter No:2,07/09/2024,12:11  
To:THE SUPERINTE,SANGRAMPUR  
PIN:743422, Bhabla SO  
From:SADIK ALI D,HIGH COURT CALDU  
Wt:100gms  
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)  
<Track on www.indiapost.gov.in>  
<Dial 18002668888> <Wear Masks, Stay Safe>



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	07/09/2024 12:11:03	743422	41.30	Inland Speed Post	Bhabla SO	09/09/2024 18:12:53

### Event Details For : EW121752604IN

#### Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
09/09/2024	18:12:53	Sangrampur BO	Item Delivered(Addressee)
09/09/2024	13:02:22	Bhabla SO	Item Dispatched
09/09/2024	13:02:22	Bhabla SO	Dispatched to BO
09/09/2024	13:02:22	Bhabla SO	Item Bagged
09/09/2024	12:42:25	Bhabla SO	Item Received
09/09/2024	12:03:57	Bhabla SO	Item Received
09/09/2024	10:56:57	Panchpota SO	Item Received
09/09/2024	05:00:22	Sealdah RMS TMO	Item Dispatched
09/09/2024	04:43:47	Sealdah RMS TMO	Item Received
09/09/2024	02:20:43	SMO SEALDAH RMS TMO	Item Dispatched
09/09/2024	02:17:38	SMO SEALDAH RMS TMO	Item Received
09/09/2024	02:11:06	Sealdah ICH	Item Dispatched
09/09/2024	00:55:13	Sealdah ICH	Item Bagged
08/09/2024	20:52:42	Sealdah ICH	Item Received
08/09/2024	14:40:22	SMO SEALDAH RMS TMO	Item Dispatched
08/09/2024	14:22:42	SMO SEALDAH RMS TMO	Item Received
08/09/2024	11:48:58	KOL AP TMO	Item Dispatched

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EW036638735IN

EW036638735IN IVR:6987036638735

SP MUKUNDAPUR SO &lt;700099&gt;

Counter No:2,10/09/2024,12:51

To:THE OFFICER IN CHARGE,HASNABAD

PIN:743426, Hasnabad SO

From:SADIK ALI D,110 ANANDAMAGAR

Wt:30gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

(Track on www.indiapost.gov.in)

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EW036638744IN IVR:6987036638744



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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Mukundapur SO	10/09/2024 12:51:42	743426	41.30	Inland Speed Post	Hasnabad SO	12/09/2024 14:54:02

## Event Details For : EW036638735IN

## Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
12/09/2024	14:54:02	Hasnabad SO	Item Delivered(Addressee)
12/09/2024	10:41:37	Hasnabad SO	Out for Delivery
12/09/2024	09:49:06	Hasnabad SO	Item Received
12/09/2024	05:15:46	Sealdah RMS TMO	Item Dispatched
12/09/2024	05:10:39	Sealdah RMS TMO	Item Received
12/09/2024	04:25:18	SMO SEALDAH RMS TMO	Item Dispatched
12/09/2024	03:55:36	SMO SEALDAH RMS TMO	Item Received
12/09/2024	03:43:09	Sealdah ICH	Item Dispatched
12/09/2024	03:08:40	Sealdah ICH	Item Bagged
11/08/2024	20:19:22	Sealdah ICH	Item Received
11/08/2024	12:27:47	SMO SEALDAH RMS TMO	Item Dispatched
11/09/2024	11:56:40	SMO SEALDAH RMS TMO	Item Received
11/09/2024	05:43:00	KOL AP TMO	Item Dispatched
11/09/2024	05:37:15	KOL AP TMO	Item Received
11/09/2024	03:46:45	Kolkata NSH	Item Dispatched
11/09/2024	03:31:17	Kolkata NSH	Item Bagged
10/09/2024	23:04:44	Kolkata NSH	Item Received

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(Advocate)



Date: 18.03.2024

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To

The Additional District Magistrate and  
District Land and Land Reforms Officer,  
North 24 Parganas. Barasat  
P.O. Barasat,  
P.S. Barasat,  
District- North 24 Parganas  
Kolkata-700124

19 MAR 2024

**Subject:** Prayer for closing the operation of an unauthorized Brick Field namely INDIA BRICK FIELD at Mouza-Bhowanipur, J.L. No. 20, P.S.-Hasnabad, Dist-North 24 Pargana, violating the order of the Hon'ble Members of National Green Tribunal, Eastern Zone, Kolkata passed in O.A. No. 41/2014/EZ and for taking legal steps against unauthorized extraction of earth and without any NOC from WBPCB or appropriate authority.

**Petitioners.**

1. Md. Akbar Ali Gazi,  
S/O- Late Hazi Rahim Box Gazi,
2. Md. Alauddin Gazi,,  
S/O-Md. Akbar Ali Gazi
3. Abdar Gazi
4. Jahangir Gazi  
Both S/O-Late Amchaddin Gazi
5. Md. Abdul Haque Gazi  
S/O-Late Abdar Rahaman Gazi  
all residing at Vill-Pifa Raghampur  
P.O.-Pifa,  
P.S- Hasnabad,  
Dist- North 24 Pargans.  
Pin-743422  
Carrying on business in the name  
and style 'GAZI BRICK FIELD '  
at Mouza- Bhowanipur,  
J.L. No.-20, P.S. – Hasnabad  
Dist- North 24 Parganas.

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(Advocate)

**Respondents.**

1. Jamsed Mondal  
S/O-Late Jamat Ali Mondal
2. Hasan Mondal  
S/O- Jamsed Mondal  
Vill-Banipur  
P.O.-Chimta Kachari  
P.S.-Hasnabad  
Pin-743456

Sir,

Your petitioners most respectfully shewth:

That the petitioners state that they started Brick Fields in the year 1983, by obtaining lease from the local raiyats and purchased some of the land in the name of its partners Md. Akbar Ali Gazi and others. Thereafter your petitioners run the Brick Field in the name and style Gazi Brick Field, represented by its Partners Md. Akbar Ali Gazi and others after obtaining query permit and on payment of royalty and cess year to year to the State Government and after obtaining trade license and firing license from the concerned Panchayat Authorities. Thus your petitioners are the owners of the land being plot Nos. 633, 637, 639, 640, 642, 645, 646, 648, 640/691, 652/852, 652/853, and 639/833, under Mouza-Bhowanipur J.L. No. 20, by purchase from the original raiyat by virtue of registered deed No. 1545 for the year 2001, 3991 for the year 1992, 5117 for the year 1992, 293 for the year 1991, 692 for the year 2001, 701 for the year 1997, which is within the area of Gazi Brick Field.

That in the year 2016 your petitioners did not obtain NOC from the WBPCB though your petitioners have applied for the same. There after your petitioners moved before the Hon'ble National Green Tribunal Eastern Zone Bench Kolkata and in O.A. No. 131 of 2015/EZ Hon'ble members of the Tribunal passed order on 19.04.2016 accepting their proposal to pay the penalty/compensation amount of Rs. 1.5 Lakh and allowed to deposit the same with the WBPCB or its regional office In charge of North 24 Parganas District and upon the deposit of the compensation amount, the PCB will consider the application for grant of consent to operate in accordance with rules. Then your petitioners run the Brick Field on payment of penalty.

Copy of the said Order and receipt of payment of Royalty and Cess including GST and Fire Safety License are annexed hereto and marked with the Letter "A".

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(Advocate)

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That thereafter on expiry of the earlier lease your petitioners further renewed the lease agreement with the raiyats of Gazi Brick Field for a term of more 10 years by executing registered deed No. 5891/2017, 5963/2017 and 6072/2017 and continued production of Bricks and run the business.

Your petitioners crave leave to produce the said registered lease deeds at the time of hearing.

That thereafter in the year 2022 your petitioners could not receive the NOC from the WBPCB and to avoid litigation your petitioners stop the production of the Brick Field for the session 2022 to 2023. But taking the advantage of closure of the Brick Field, local politically motivated persons namely 1. Jamsed Mondal, S/O-Late Jamat Ali Mondal, 2. Hasan Mondal, S/O Jamsed Mondal, both residing at Vill Bhowanipur P.O. Chimta Kanchari, P.S- Hasnabad, Dist- North 24 Pargans. Pin-743456 forcibly entered in to the Brick Field on 16.11.2023 and started operation of the Brick Field unauthorizedly and with the name and style INDIA BRICK FIELD in place of 'GAZI BRICK FIELD' at Mouza- Bhowanipur, J.L. No.-20, P.S. - Hasnabad Dist- North 24 Parganas over your petitioners Brick Field land and business and running the same without any legal authority and valid query permit and NOC from the WBPCB and thus violated the order of the State Government; Pollution Control Board and other Statutory Authorities in the matter and are, constantly damaging the land of your petitioners and so also the river bandh forcibly and causing degradation of the environment of the locality.

That in terms of the order passed in O.A. No. 41 of 2014/EZ-National Green Tribunal, Eastern Zone Bench, Kolkata on 8.04.2015 all unauthorised Brick Field should be stopped. But the said unauthorized India Brick Field were continuing their illegal activities by operating the Brick Field and by committing the same offence. Then your petitioners met with the local B.L. & L.R.O Hasnabad and local Hasnabad Police Station to stop the operation of the said unauthorised Brick Field namely India Brick Field (earlier 'GAZI BRICK FIELD').

That your petitioners on several occasion brought the matter of running of unauthorised Brick Field, before the B.L. & L.R.O. Hasnabad but the said B.L. & L.R.O. did not take any legal steps to stop such unauthorised Brick Field.

That the said unauthorised Brick Field owners are men of the locality and very much powerful and moneyed man in the area and equipped with men and muscle and are constantly damaging the Brick Field land of your petitioners forcibly and here in the instant matter the opposite party forcibly and unauthorisedly running an illegal

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(Advocate)

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Brick Field without conversion of the land, consent from the Pollution Control Board and any other statutory Authorities. But against the said illegal activities, neither the B.L. & L.R.O. Hasnabad nor the local Police or other Authority take any action to stop such illegal Brick Field. Your petitioners have taken some photographs on 11.03.2024 which clearly evident that the said Brick Field is still in operation unauthorisedly.

Copy of color photograph of unauthorized Brick Field business area and Brick is annexed hereto and marked with the Letter "B".

That unless the illegal activities of the said unauthorised Brick Field is stopped by directing the local B.L. & L.R.O. Hasnabad and the local Police Authority, the land of your petitioners be damaged badly at the instance of the unauthorised Brick Field owners forcibly and the life and property of your petitioners may be in danger causing degradation of the environment of the locality.

That your petitioners are the peaceful citizens of India and now under a threat to protect their landed property by the unauthorised Brick Field owners who are dangerous and desperate in nature and empowered with men and muscle and unless their illegal Brick Field, is stopped immediately, your petitioners will suffer irreparable loss and injury.

Under these circumstances your petitioners pray that your Honour may be graciously pleased to direct the B.L. & L.R.O. Hasnabad and Officer -in-Charge, Hasnabad Police Station to stop the operation of the unauthorised Brick Field namely India Brick Field (earlier Gazi Brick Field) at Mouza-Bhowanipur, P.S. Hasnabad, and to stop illegal activities immediately or as Your Honour may think fit and proper at an early dat.

Thanking you

1. Md. Akbar Ali Gazi
2. Alauddin Gazi
3. Abdoz Rahman Gazi
4. Jahongir Gazi
- 5/ ১৩/৩/২৪

Signature of the petitioners.

Copy forwarded to for information and necessary action: -

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(Advocate)

- 45
1. West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Salt Lake, Kolkata-700098
  2. District Magistrate, North 24 Parganas, Barasat. P.O. – Barasat, P.S. – Barasat, Kolkata-700124
  3. S.D.O. Basirhat. P.O. -Basirhat, P.S. Basirhat, District-North 24 Parganas, Pin-743411
  4. S.D.L & L.R.O, Basirhat. P.O. -Basirhat, P.S. Basirhat, District-North 24 Parganas, Pin-743411,
  5. B.D.O & Executive Officer, Hasnabad Panchayat Samiti. P.O.- Hasnabad, P.S. Hasnabad, District North 24 Parganas. Pin-743426
  6. B.L. & L.R.O., Hasnabad, P.O.- Hasnabad, P.S. Hasnabad, District North 24 Parganas. Pin-743426
  7. Superintendent of Police, Basirhat Police District. Sangrampur. P.S.- Basirhat, Dist-North 24 Parganas, Pin-743422
  8. Officer-In-Charge, Hasnabad, Police Station. P.O.- Hasnabad, P.S. Hasnabad, District North 24 Parganas. Pin-743426
- 

ATTESTED BY ME  
SADIK ALI DHALI  
(Advocate)

EW023526041M ITR:6987023526041  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:SO & LPO BASIRHAT, BASIRHAT  
 PIN:743411, Basirhat MD  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526042M ITR:6987023526042  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:SO & EXEC OFFR, HASNABAD  
 PIN:743426, Hasnabad SO  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526043M ITR:6987023526043  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:SO & LPO HASNABAD, HASNABAD  
 PIN:743426, Hasnabad SO  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526044M ITR:6987023526044  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:SUPD OF POLICE, BASIRHAT  
 PIN:743427, Basirhat SO  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526045M ITR:6987023526045  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:OFFICER IN CHARGE, HASNABAD PS  
 PIN:743426, Hasnabad SO  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))

EW023526046M ITR:6987023526046  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:21  
 To:WEST WARD P, PATILSON BAZAR  
 PIN:743406, Kildia Nagar TB Market SO  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:29.50(Cash)Tax:4.50  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526047M ITR:6987023526047  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:DISTRICT MAGISTRATE, BARASAT  
 PIN:740124, Barasat MD  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:29.50(Cash)Tax:4.50  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

EW023526048M ITR:6987023526048  
 SP RASH BEHARI AVENUE SO 670002  
 Counter No:2,27/03/2024,11:18  
 To:SO BASIRHAT, BASIRHAT  
 PIN:743411, Basirhat MD  
 From:MD ALAUDDIN GAZI, PIFA  
 Wt:75gms  
 Amt:41.30(Cash)Tax:6.30  
 (Track on [www.indiapost.gov.in](http://www.indiapost.gov.in))  
 (Dial 18002666666) (Wear Masks, Stay Safe)

ATTESTED BY ME  
 SADIK ALI DHALI  
 (Advocate)

Government of West Bengal  
Land & Land Reforms Department  
Writers' Buildings  
Land Reforms Branch.

No. 2739(18)-L.Ref.

Dated, Calcutta the 29<sup>th</sup> Sept., 2000.

From : The Joint Secretary to the Govt. of West Bengal.

To : The District Land & Land Reforms Officer,

**Sub : Matters pertaining to regularisation of unauthorised brick fields.**

The problem of operation of unauthorised brick fields has been engaging the attention of the Government over the last several year. In the past, the problem led this Department to issue a number of circulars prohibiting operation of brick fields on agricultural land. But despite all provisions in the relevant Rules and executive instructions preventing unauthorised brick fields from being established, such brick fields are found to have come up and many of them continue to operate. Such brick fields frequently destroy the top soil of agricultural land irretrievably. As a matter of fact, some of such brick fields that have been in operation for a considerable period and thereby have already damaged the top soil to such an extent that the concerned parcels of land are no longer useable for agricultural purpose, unless great efforts are made to render them fit for agriculture again. The State Government has been considering the pros and cons of various ways and means of protecting the overall interests of the State while simultaneously balancing the broad environmental considerations vis-a-verse is operation of the brick fields described above.

2. After giving care-ful consideration to all aspects of the matter, the undersigned is directed by order of the Governor to state that the Governor has been pleased to decide to regularise the following two types of brick fields that have remained unauthorised so far-
  - (1) the brick fields which have been operating since 1985 and afterwards and which are all located on agricultural land but due to continuous mining of earth and fixing of kiln and chulla on such lands, such land are no longer useable for agriculture and can not be reclaimed for agricultural use in foreseeable future and
  - (2) the brick fields which have been operating on low grade agricultural land like Danga, Baluchar, etc.


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SADIK ALI DHALI  
(Advocate)

3. The undersigned is further directed to state that before any such brick fields is regularised the following conditions must be first satisfied:-

- (1) If the brickfield is located on any land that is marked as agricultural land in the ROR, the prime requirement for possible regularization is to establish the usability of the land for the purpose of agriculture through a field inspection. This stipulation holds good irrespective of the exact classification of the agricultural land as might be mentioned in the ROR (i.e. Shali / Baid / Kanali etc.)

If a field inspection reveals that a plot of land, originally shown as agricultural land in the ROR, has actually been rendered unfit for agriculture, because of, inter alia, continuous operation of a brickfield on that land and further that the same plot cannot be reclaimed for agriculture in the foreseeable future, then the Revenue officer, having jurisdiction over the land in question and having the requisite legal authority, should change the classification of the land in question from agricultural to non-agricultural through an appropriate proceeding under the WBLR Act.


- (2) No brickfield, under any circumstances whatsoever, should be allowed to operate on orchard or forest land even where such land is not used at any given point of time, as orchard or forest. In other words, no brickfield operating on a piece of land marked as orchard or forest in the ROR, should be regularised, and no change in the classification of land should be brought about by the Revenue Officer to accommodate any brickfield.
- (3) The brick fields shall use silt / earth from only specified places, wherever the I&W Department / Zilla Parishad / CPT are in a position to earmark such places. The concerned DLLRO / SDLLRO shall indicate clearly those earmarked places to the brick fields(s).
- (4) The brick field must produce a 'No Objection Certificate' from the West Bengal Pollution Control Board ( or any officer in the district who have been authorised by the letter to issue such a certificate after due examination of all environmental-related fact(s).
- (5) The brick field must produce a certificate from the concerned Panchayat Samity having jurisdiction over the area to the effect that the surrounding agricultural /

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SADIK ALI DHALI  
(Advocate)

irrigation potential will not be adversely affected and the local human habitation will not be unduly disturbed because of existence operation of the brick field.

- (6) The brickfield must produce a certificate from the concerned Public Works Department authorities / I&W Department authorities / power generating and / or distributing authorities / Zilla Parishad to the effect that the existence / operation of the brickfield will not cause any damage to any public road, particularly any highway or ODR, any bridge or culvert, any embankment or any other public utility where the brickfield is located within a distance of 250 meters from the public road, bridge, culvert, embankment, other public utility.
  - (7) No brick field that encroaches into any canal or any channel or any other drainage or irrigation system, either natural or man-made, or divers, or prevents free flow of water from these canals, channels, etc., or causes congestion of water in any way, will be regularized, whether any brick field so encroaches upon or divers or prevents free flow of water or causes congestion in any manner shall be established any spot inspection and wherever necessary, in consultation with the concerned field level authorities in the State Government available in the district.
  - (8) A feasibility report from the concerned Mining Officer of the Mines and Minerals Directorate under the Commerce & Industries Department of the State Government should be obtained.
  - (9) The brick field must pay all arrear price of brick earth / cess / taxes etc. within a cut off date to be indicated by the concerned Revenue Officer.
  - (10) In terms of Government of India's guidelines issued vide Notification No. S.O. 763(E) dated 14.09.1999 under E.A. Act. 1986, the use of 25% fly ash by weight has been advised for manufacturing of bricks within 50 km radius of local based Thermal Power Project mainly for environmental reason. Accordingly, it is instructed that no brickfield within 50 km radius of coal based TPP should be regularized unless the brick field uses 25% of fly ash by weight for manufacturing bricks.
  - (11) No brickfield within is operated on tribal land by non-tribal manufacturer with or without Power of Attorney shall be regularized.
4. The undersigned is also directed to state that if a brickfield complies with the necessary

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SADIK ALI DHALI  
(Advocate)

requirements, the DL&LRO will send the file to the DLR&S who being satisfied that the requirements as applicable have been met will communicate clearance for issue of quarry permits.

5. The above guidelines will also apply to sand and marum quarries with the exception that no conversion of land from agri to non-agri will be necessary for such quarries.
6. The undersigned is therefore, directed to request him to take necessary steps for regularization of unauthorised brick fields in his district in accordance with the above guidelines. Action against the rest which will remain unauthorized, should be taken under the relevant provisions of the Mines and Minerals ( Regulation and Development) Act 1957 and the West Bengal Minor Mineral Rules 1973 as amended upto data, unless there is any order from any Court of law which allows the brick field(s) to continue to operate. In the latter cases, all details of the court cases and the orders in this behalf are to be reported to the Land and Land Reforms Department separately.

Sd/- P. Bandhyopadhyaya.  
Joint Secretary to the  
Government of West Bengal.

No. 2739(18)/1(23)-L.Ref.


Dated, 29.09.2000.

Copy forwarded for information and necessary action to :

- 1) The Secretary to the Govt. of West Bengal, Commerce and Industries Department.
- 2) The Commissionr, .....Division,
- 3) The District Magistrate & Collector.

Sd/- P. Bandhyopadhyaya.  
Joint Secretary to the  
Government of West Bengal.

ATTESTED BY ME

  
SADIK ALI DHALI  
(Advocate)

**Government of West Bengal**  
**Land & Land Reforms Department**  
**Writers' Buildings**  
**Land Reforms A-II Branch.**

No. 935(18)-M&M  
 LR AII M&M-13/99

Dated, the 2<sup>nd</sup> February, 2001.

**C O R R I G E N D U M**

To  
 The District Land & Land Reforms Officer,  
 .....

In continuation of this Deptt. Memo. No. 2739(18)-L.Ref. Dt. 29.09.2000, the following changes are to be made as stated below:-

- 1) Please insert the line in Sub-para (1) of Para-2 of the Memo. " all the brick fields which have come up on or before 01.09.200" in place of "the brick fields ..... and after wards"
- 2) Please read as " a distance of 45 meters from ..... " in Sub Para 6 of Para 3 of the Memo. in place of " ..... 250 meters ....."
- 3) Please read the line as " with or without power of attorney / Partnership Deed / Any other instrument registered or unregistered" in Sub para 11 of Para 3 of the Memo in place of "with or without power of attorney".

Sd/- S. Banerjee  
 Deputy Secretary  
 Land & Land Reforms Department  
 West Bengal.


Memo. No. 935/1(23)-L.Ref.

Dated, the 2<sup>nd</sup> February, 2001.

Copy forwarded for information and necessary action to :

- 1) The Secretary, C & I Department.
- 2) The Commissioner,  
 ..... Division.
- 3) The D.L.R. & S., & Jt. L.R.C., West Bengal, 35, Gopal Nagar Road, Alipur,  
 Kolkata - 700 027.
- 4) The District Magistrate & Collector.

Sd/- S. Banerjee  
 Deputy Secretary  
 Land & Land Reforms Department  
 West Bengal.

**ATTESTED BY ME**  
  
**SADIK ALI DHALI**  
 (Advocate)

Abd. Rahman Gazi  
Akbar Ali Gazi  
Alauddin Gazi  
Md. Gazi  
Jahangir Gazi

District: North 24 Parganas

**IN THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**VAKALATNAMA**

O.A. No. ....of 2024

Md. Alauddin Gazi and others

M.A. No. ....of 2024

Applicants /Petitioners

The State of West Bengal and others. Versus:-

Respondents /Opposite party / Parties

On behalf of the applicants

Know all men by these presents that by this power I/We the undersigned appoint, authorise and empower the Advocates named below or any of them my/our as lawful Advocate or Advocates For filling the above Appeal Application against the above named Respondent Opposite Party / For entering appearance in the above Appeal Rule filed by the above named Appellant Petitioner for Appearing in, conducting, arguing the same, for depositing or withdrawing any money in connection therewith, for putting in papers, petition etc. On my/our behalf, for filing or taking back any documents, for withdrawing Suit or Application Appeals, Rules and for doing all acts that may be necessary to be done in connection, with the said appeal, Rule, Case, Application and I/We further say that any act done by my/our own true and lawful act. Be it understood that I/We shall pay in full the fees as settled with the said Advocates and that otherwise the said Advocates shall not be bound to be any of the said acts at any stage or circumstances. To the above effect I/We execute this power.

Dated the 7.10..... 2024

Dipankar Thakur  
Rajabhat, Kolkata  
E.No - F/1809/2023  
dipak1989thakur@gmail.com  
9434214268

Name of Advocates

MD. ABDUL ALIM

MD. ALI MANSOOR

MD. ALI AHASAN

✓ SADIK ALI DHALI mob: 9733999306

email id - sadikdhali@gmail.com

DISTRICT : NORTH 24 PARGANAS:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT

EASTERN ZONE BENCH

Finance Center, Third Floor Block III B,

District Action Area II

New Town, Kolkata-700157

O.A. No.                      of 2024/EZ

In the matter of:

MD. ALAUDDIN GAZI & ORS.

.....Applicants.

-Vs-

THE STATE OF WEST BENGAL & ORS.

.....Respondents.

Brief for:-

Sadik Ali Dhali, Advocate

C/O-Md. Abdul Alim, Advocate

High Court, Calcutta

Bar Association Room No. 3

Calcutta-700001.

Mob: 9733999306

## LETTER OF AUTHORIZATION

Date-3.11.2024

We, the undersigned, hereby authorize Md. Alauddin Gazi, S/O Md. Akbar Ali Gazi, residing at Vill-Pifa Raghampur, P.O.-Pifa, P.S. Hasnabad, Dist- North 24 Parganas, Pin-743422, to represent us and act on our behalf in all matters, sign all documents, required in relation with the Original Application filed before the Hon`ble THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH at Kolkata against the unauthorized Brick Field namely INDIA BRICK FIELD (earlier name Gazi Brick Field) and attending court proceedings, and performing all necessary actions in relation to the case.

The undersigned applicants hereby grant Md. Alauddin Gazi full authority to proceed with the case and related court works and we hereby declare that this letter serves as formal consent for Mr. Allauddin Gazi to act as our representative and agree to all actions taken by him in connection with the aforementioned case and to take any legal decisions in our best interest.

The applicants are as follows:

1. Md. Akbar Ali Gazi, S/O Late Hazi Rahim Box Gazi,

Address: Vill-Pifa Raghampur, P.O.-Pifa, P.S. Hasnabad, Dist- North 24 Parganas, Pin-743422.

2. Abdar Gazi, S/O Late Amchaddin Gazi,

Address: Vill-Pifa Raghampur, P.O.-Pifa, P.S. Hasnabad, Dist- North 24 Parganas, Pin-743422.

3. Jahangir Gazi, S/O Late Amchaddin Gazi,

Address: Vill-Pifa Raghampur, P.O.-Pifa, P.S. Hasnabad, Dist- North 24 Parganas, Pin-743422.

4. Md. Abdul Haque Gazi, S/O Late Abdar Rahaman Gazi,

Address: Vill-Pifa Raghampur, P.O.-Pifa, P.S. Hasnabad, Dist- North 24 Parganas, Pin-743422.

1. Md. Akbar Ali Gazi

Signature: *M.d. Akbar Ali Gazi*

2. Abdar Gazi

Signature: *Abdar Gazi*

3. Jahangir Gazi

Signature: *Jahangir Gazi*

4. Md. Abdul Haque Gazi

Signature: *Abdul Haque Gazi*

.....

Md. Alauddin Gazi

S/O Md. Akbar Ali Gazi

Signature: *Alauddin Gazi*